

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2984
TO BE ANSWERED ON 21.03.2018**

NON-COMPLIANCE WITH LABOUR LAWS

2984. SHRI KIRANMAY NANDA:

Will the Minister of LABOUR ANDEMPLOYMENT be pleased to state:

- (a) whether advisory issued by Ministry of Labour and Employment regarding self certification about six labour laws for five years are not being complied by Uttar Pradesh Government, so far;**
- (b) if so, the reasons for non-compliance therefor; and**
- (c) the action taken by Union Government on such non-compliance?**

ANSWER

**MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): Ministry of Labour and Employment has advised States/UT Governments/Central Labour Enforcement Agencies for regulation of Labour Laws Inspection System in case of Start-Ups and allowing them for self-certify compliance with certain Labour Laws for five years. The State Government of Uttar Pradesh has formulated voluntary Self-Certification Scheme for registered Factories/Shops/Commercial Establishments as well as for Start-Ups regulating the Inspection System under various Labour Laws without compromising the safety, health etc. of the workers as provided in various Labour Laws.

(b) & (c): In view of (a), questions do not arise.
